GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:540 ANSWERED ON:28.07.2010 ENVIRONMENTAL CLEARANCE FOR NAVI MUMBAI AIRPORT Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the environmental clearance for Navi Mumbai airport project is pending with the Union Government;

(b) if so, the details thereof including the time since when the project is pending with the Union Government;

(c) the reasons for its pendency; and

(d) the time by which the project is likely to be cleared ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a) & (b) The proposal for obtaining Environmental clearance under Environmental Impact Assessment (EIA) Notification 2006 and Coastal Regulation Zone (CRZ) clearance under CRZ Notification, 1991 was received in the Ministry on 22.06.2009. The proposal was put up for appraisal in the Expert Appraisal Committee (EAC) meeting held on 20 -22nd July, 2009 and the Committee finalized Terms of Reference (TOR), which were issued on 04.08.2009 subsequently additional TORs were also suggested.

The Environmental Impact Assessment reports along with the recommendations of the Maharashtra Coastal Zone Management Authority were submitted to the Ministry on 07.07.2010 by City and Industrial Development Corporation (CIDCO). The EIA report alongwith the recommendations were put up for appraisal in the Expert Appraisal Committee (EAC) meeting held on 21st July, 2010. The EAC has asked for information/clarification from CIDCO.

(c)&(d) The EIA Notification 2006 provides 105 days for taking the decision after receipt of complete information.